

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.513 OF 2020
(Arising out of S.L.P.(Criminal) No.10422 of 2019)

DEEPAK & ANR ... APPELLANT(S)

VS.

STATE OF RAJASTHAN & ANR. ... RESPONDENT(S)

O R D E R

Leave granted.

We have once again heard learned counsel for the parties.

On hearing learned counsel for the parties, we are of the view that the endeavour of respondent No.2 appears only to harass the brother's daughter who is married against wishes of the family by making an allegation of the daughter taking away her certificates (which she was entitled to) and ten lakhs of rupees lying in cash!

We are not inclined to permit the criminal process to be used for further harassment of Sanjana Chaudhary and her husband Deepak Chaudhary merely because they are married according to their own wishes.

We consider appropriate to quash the FIR registered and all proceedings pursuant thereto and bring the matter to an end in this behalf.

The appeal stands disposed of.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[AJAY RASTOGI]

New Delhi;
August 10, 2020.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10422/2019

(Arising out of impugned final judgment and order dated 03-09-2019 in SBCRLMP No. 3850/2019 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

DEEPAK & ANR.

Appellant(s)

VERSUS

STATE OF RAJASTHAN & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

WITH SLP(Cr1) No. 3381/2020

(IA No. 62675/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 10-08-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AJAY RASTOGI

For Appellant(s)

Mr. Rabin Majumder, AOR
Mr. Varun Chaudhary, Adv.
Ms. Akanksha Srivastava, Adv.
Ms. Parul Chaudhary, Adv.
Mr. Joydeep Mukherjee, Adv.Mr. Aseem Mehrotra, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s)

Mr. Pramod Dayal, Adv.
Mr. Nishanth Patil, AOR

Mr. Vmz Chambers, AOR

UPON hearing the counsel the Court made the following
O R D E RSLP(Cr1.)No.10422/2020

Leave granted. The appeal is disposed of.

Pending application, if any, shall also stand
disposed of.

SLP(Cr1.)No.3381 of 2020

In view of order passed in Criminal Appeal arising out of SLP(Criminal)No.10422 of 2019, no further orders are required in this petition as the result of the orders passed in the other matter is that nothing would be pending qua even the petitioners and process against them stands quashed.

The special leave petition stands disposed of.

Pending application shall also stand disposed of.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR
(Signed order is placed on the file.)